

**Rehabilitation of Ex-Mizo Rebels**

**1200. DR. R. ROTHUAMA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total Central Rehabilitation Grants so far sanctioned for ex-Mizo underground personnel who have surrendered or otherwise come overground consequent upon President's amnesty for pardon and the number of ex-underground personnel so far rehabilitated under this scheme; and

(b) the line of action Central Government proposes to take to deal with many of the Mizo Political prisoners in different jails in Mizoram and outside who were arrested before and during emergency under I.P.C. 121?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):**

(a) A sum of Rs. 192.88 lakhs was sanctioned in October 1977 for the purpose of rehabilitation of the ex-underground in Mizoram for the years 1977-78 and 1978-79. The schemes in regard are under implementation.

(b) There are at present no political prisoners in any jail either in Mizoram or elsewhere. Those who were arrested under Section 121 I.P.C. belonging to the ex-underground Mizo National Front are charged with specific offences.

**Allocation for development of M.P.**

**1201. SHRI NARENDRA SINGH:** Will the Minister of PLANNING be pleased to state:

(a) total allocation of funds for the development of backward areas to the State of Madhya Pradesh upto 1980-81;

(b) whether the allocation of funds to the State was much less keeping in view the backwardness of the State compared to other States; and

(c) if so, the percentage of allocation compared to the other States and steps proposed to be taken to increase the plan allocation in the next Plan?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) to (c). The major allocations for the development of backward areas are provided by the State Governments themselves. The Central Government supplements the efforts of the State Government through specially assisted Central Schemes. Details of allocations of Central funds under these schemes to Madhya Pradesh, total, allocation to all States and the State's allocation as percentage to the all India location are given in the enclosed statement.

It would be seen that the allocation of funds to these programmes in Madhya Pradesh is substantial and in keeping with its size and the extent of backwardness.

**Statement**

(Rs. Crores)

Central Schemes.	Outlay during the Fifth Plan		
	Madhya Pradesh	Total	% agc.
Tribal Sub-Plan . . . . .	50.57	190.00	26
Tribal Development Agency . . . . .	3.55	12.00	30
Drought Prone Area Programme . . . . .	12.40	161.40	8
Concessional Finance } . . . . .		@	
Investment Subsidy } . . . . .			
Transport Subsidy } . . . . .			

@Funds are not allotted to the States for the selected districts/areas. Concessional finance is offered by the all-India term-lending financial institutions to entrepreneurs for setting up industries/substantial expansion of existing units in the industrially backward districts selected for the purpose. Similarly, investment subsidy to industries in the areas/districts selected for the purpose is reimbursed by the Centre.